

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT- V

6) CP/249(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SHRI H.V. SUBBA RAO
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **14.11.2022**.

NAME OF THE PARTIES: Suhas Dattoba Ekbote

VS

EKBOTE,S LOGS AND LUMBERS PRIVATE
LIMITED

UNDER SECTION 241 (1), 242 (4) OF THE COMPANIES ACT, 2013

ORDER

Mr. Nausher Kohli a/w Jyoti Muley, Advocates appearing for the Petitioner and Ms. Akanksha Helaskar a/w Ms. Mrunali Kamapurkar, Advocates appearing for Respondent No. 3 and Mr. Rohit Ravikiran Kulkarni, PCS appearing for Respondents No. 1, 2, 3 and 4 are present through virtual hearing. None appeared on behalf of Respondent No. 5.

Counsels appearing for Respondent No. 1, 2, 3 and 4 undertakes to file Vakalatnama and seeks time to file reply. Counsels for the Respondent No. 1, 2, 3 and 4 are directed to file reply within two weeks' time by serving an advance copy to the other side failing which the right to file reply will stand forfeited.

Counsel appearing for the Applicant is directed to issue notice to the Respondent No 5. The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing in hard copy directly with the court officer.

The Registry is also directed to issue notice to the Respondent No. 5 and shall submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement. List this matter on **20.12.2022**.

SD/-

ANURADHA SANJAY BHATIA
Member (Technical)

SD/-

H.V. SUBBA RAO
Member (Judicial)

/n/